

ANNUAL ADMINISTRATION REPORTS
OF WEST BENGAL STATE ELECTRI-
CITY BOARD, STATEMENT AND
REVIEW & ANNUAL REPORT OF
RURAL ELECTRIFICATION
CORPORATION LTD.

THE MINISTER OF IRRIGATION
AND POWER (DR. K. I. RAO) : I beg
to lay on the Table—

- (1) (i) A copy each of the following Reports under sub-section (1) of section 75 of the Electricity (Supply) Act, 1948, read with clause (c) (iii) of the Proclamation dated the 19th March, 1970 issued by the President in relation on the State of West Bengal :
- (a) Annual Administration Report of the West Bengal State Electricity Board for the year 1968-69
- (b) Annual Administration Report of the West Bengal State Electricity Board for the year 1969-70
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Reports. [Placed in library. See No. LT—1269/71].
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
- (i) Review by the Government on the working of the Rural Electrification Corporation Limited, New Delhi, for the year 1970-71.
- (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 1970-71 along with the

Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in library. See No. LT—1270/71].

STATEMENT CORRECTING REPLY GIVEN TO
UNSTARRED QUESTION No. 5229 ON
19TH JULY, 1971

THE MINISTER OF PETRO-
LEUM AND CHEMICALS (SHRI P. C.
SETHI) I beg to lay on the Table a
statement correcting the reply given on
the 19th July, 1971 to Unstarred Question
No 5229 by Shri B. K. Daschowdhury
regarding award of dealership on petrol
pumps to unemployed engineers together
with a statement giving reasons for
the delay in correcting the reply. [Placed
in library. See No. LT—1271/71].

REPORTS (1971) OF TARIFF COMMISSION,
ETC.

THE DEPUTY MINISTER IN THE
MINISTRY OF FOREIGN TRADE
(SHRI A. C. GEORGE) I beg to lay on
the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 16 of the Tariff Commission Act, 1951 :—
- (i) (a) Interim Report (1971) of the Tariff Commission on the continuance of protection to the Dye-Intermediates Industry. [Placed in library. See No. LT—1272/71].
- (b) Government Resolution No. 14(5)-Tar/71 dated the 10th December, 1971 notifying Government's decisions on the above Report. [Placed in library. See No. LT—1273/71].